

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 7**  
**(IB)-275(ND)/2019**

**IN THE MATTER OF:**

Central Bank of India ..... Applicant/petitioner  
Vs.  
M/s. Abhinav Steel & Power Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code,2016**  
**(CIRP)**

**Order delivered on 06.01.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Respondent(s):- Mr. Abhishek Singh, Proxy counsel for  
RP

**ORDER**

**CA-119(PB)/2020:-**

Report filed by the RP along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

The application stands disposed of.

—sd—

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

—sd—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**